

FILE NO.19 REGISTRAR COURT. 2 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Criminal Appeal No(s). 149/2015

KRISHNA PAL @ KRESH PAL

Appellant(s)

VERSUS

STATE OF U.P & ANR

Respondent(s)

Date : 29/06/2016 This appeal was called on for hearing today.

For Appellant(s) Mr.Mordwaj Singh,Adv.
 Mr. Anurag Kishore,Adv.

For Respondent(s) Ms.Heena Khan,Adv.
 Gp. Capt. Karan Singh Bhati,Adv.

Mr.Rajiv Yadav,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Mr.Rajiv Yadav, Ld.counsel undertakes to appear for the respondent No.1. He seeks and is given two weeks time to file the vakalatnama and four weeks time to file the counter affidavit. Ld.counsel for the petitioner is directed to serve the copy of pleadings to the said respondent within one week after filing the vakalatnama.

List the matter again on 08.08.2016.

(M V RAMESH)
Registrar

SB